amounts recovered from various companies after January, 1990 is attached. (See below)

(b) Yes, Sır

(c) M/s. Hoechst India Ltd., M/s. Glaxo Labs, M/s Burroughs Wellcome, M|s. Nicholas Labs. M|s. Cadila and M/s Dolphin Labs have filed wit petitions in the various Courts against the recovery. In the case of Burroughs Wellcome and Nicholas, the Hon'ble Bombay High Court has directed that the companies be given a hearing and the order for recovery be passed thereafter In the meanwhile those two with petitions have been allowed to be withdrawn In the case of Dolphin Labs the status of the writ filed by the company is not yet known but in the remaining three cases interim orders which have been passed are being opposed by the Government

(d) Details regaring the amounts payable by the drug companies have already been furnished in reply to Rajya Sabha Unstorred Question No 396 answered on 31-12-1991

(e) and (f) Government have the powers to recover interest (a) 15 per cent from the date of default in making the payment. This provision has been brought to the notice of the concerned companies

## Statement

## Amount recovered from the Companies

Sl No	Name of the Company		Amount recovered after January, 1990		
			(Rs in lakhs)		
1	Parke Davis		25.38		
2	German Remedies		50 09		
3	Nicholas		10 00		
4	Ethnor		2 19		
5	Boots Cc. India Ltd		47 92		
6	Albert David .		3 52		
		TOTAL	139 10		

दिल्ली	मे	केन्द्रीय	विद्यालयों	की	र्सखपा	
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1337. श्री शंकर दयाल सिंह : क्या मानव संसाधन विकास मती यह बताने की कृपा करेगे कि

(क) दिल्ली में केन्द्रीय विद्यालयो को कुल सख्या कितनी है ग्रौर इस समय उनमे कितने विद्यार्थी शिक्षा प्राप्त कर रहे है ,

(ख) क्या यह सच है कि उनमे दाखिले से बहुत से बच्चे वचित रह गए है , ग्रौर (ग) यदि हा, तो क्या सरकार केन्द्रीय विद्यालयों की सख्या मे वृद्धि करने पर विचार कर रही है <sup>?</sup>

मानव संसाधन विकास मत्रालय मे राज्य मंत्री (श्रो भागेय गोबर्धन) : (क) दिल्ली में इस समय 30 केन्द्रीय विद्यालय है ग्रीर इन स्कूलों मे 30-4-90 तक लगभग 45,788 छात पढते है।

(ख) जी, नही । श्रेणी I म्रोर II के मात्न 549 छात्रो का दाखिला ही बिकाया है । (ग) दिल्ली मे नया केन्द्रीय विद्यालय खोलने का कोई प्रस्ताव नही है।

## Training in Pilots for | Instrument Landing System

1338 SHRI KRISHNA KUMAR BIRLA. Will the Minister of CIVIL AVIATION be pleased to state

(a) whether it is a fact that the Indian Airlines and Air India pilots have not yet received special training to use category two Instrument Landing System which has been in operation for the last few years and that those Airline<sub>6</sub> have refused to tran the pilots to use the System,

(b) if so, what are the reasons therefor:

(c) to what extont it will affect efficient operation of the airport during the winter when visibility is poor due to fog in regulating air traffic, and

(d) if so, what steps have been taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIA-TION (SHRI HARMOHAN DHA-WAN) (a) and (b) Air India and Indian Airlines have not refused to train their pilots to use Category-II Instrument Landing System They have drawn a plan to train their pilots at Indira Gandhi International Airport Delhi for Category-II Instrument Landing System operations However, as the Category-II Instrument Landing System is not now operational because of recarpeting of the runway, the training could not be taken up so far

(c) and (d) it is only during a limited number of days in the winter period that the visibility conditions deteriorate to such an extent as to require a Category-II Instrument Landing System On such days, the Operations of airlines would get affected till such time as the visibility conditions improved to Questions

1339 SHRI SHIV PRATAP MISH-RA: Will the Minister of PETROL-EUM AND CHEMICALS be pleased to state:

(a) whether Iraq has offered oil worth Rs 10,000 crores in full settlement of dues accumulated over past several years by the Government of that country, and

(b) if so, what act on has been taken by Indian Government on the offer?

THE MINISTER OF PETROLEUM AND CHEMICALS AND PARLIA-MENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA). (a) An offer was made by Iraq to supply oil to India in full settlement of dues accumulated over the past 10 years

(b) In view of the economic sanctions imposed on itaq under the Security Council Resolution 661, it is not possible to import oil from Iraq

## Production at Barauni Oil Refinery

1340 SHRI MURLIDHAR CHAND-RAKANT BHANT ARE. Will the Minister of PETROLEUM AND CHEMI-CALS be pleased to state

(a) whether Baraunt Oil Refinery has been virtually closed since September 9, 1990 due to oil blockade in Assam,

(b) if so, what is the extent of loss of production as a result of the said closure, and

(c) what steps have been taken to restore capacity working of the refinery and what success has been achleved in that direction so far?

THE MINISTER OF PETROLEUM AND CHEMICALS AND PARLIA-MENTARY AFFAIRS (SHRI SATYA PRAKASH MA<sup>\*</sup> A<sup>\*T</sup>(YA) (a) and (b) No, Sir However, due to the lower supply of crude, the total shortfall in crude throughout at Barauni refinery during September to November, 1990 was 2,83,000 tonnes as against the MOU target,